

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
South Zone Bench at Chennai.
MEMORANDUM OF APPEAL
(Under section 18 (1) read with Section 16 of National Green Tribunal Act,
2010)

Appeal No. 79 of 2021

Between:

M/s. Safe Environ Technologies
Represented by Sri V. Venkateswara Rao
S/o Sri Nageswara Rao, aged 63 years
R/o: D. No. 29-3-14, Venkateswara Rao Street,
Governorpeta, Vijayawada
Andhra Pradesh 520 002
Safenvironpl@gmail.com.... Appellant

VS

The Union of India,
Rep. by its Secretary, Ministry of Environment, Forest, and
Climate change,
Indira Paryavaran Bhavan,
Jor Bagh, Lodhi Colony,
New Delhi-110001.
Email id: Secy-moef@nic.in
Contact No: 011-23392047, 24695262 and 5 others .. Respondents

COUNTER FILED BY THE 2nd RESPONDENT

Date: 22.04.2022



M/s MADHURI DONTI REDDY
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
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Counsel for 5th respondent

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It is certified that all the documents contained in the above annexure are true copies.

Date: 27.07.2022

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 Governorpeta, Vijayawada
 Andhra Pradesh 520 002
Safenvironpl@gmail.com

.... Appellant

AND

1. The Union of India,
 Rep. by its Secretary, Ministry of Environment, Forest, and
 Climate change,
 Indira Paryavaran Bhavan,
 Jor Bagh, Lodhi Colony,
 New Delhi-110001.
 Email id: Secy-moef@nic.in
 Contact No: 011-23392047, 24695262
2. The Andhra Pradesh Pollution Control Board,
 Rep. by its Member Secretary
 Door No. 33-26-14 D/2, Near Sun Rise Hospital,
 Pushpa Hotel Centre, Chelamalavari Street,
 Kasturibaipet, Vijayawada - 520 008
 Andhra Pradesh State.
 Email id: membersecy@appcb.gov.in
 Contact No: 0866-2463204
3. The Joint Chief Environmental Engineer,
 Andhra Pradesh Pollution Control Board,
 Zonal Office, Door No. 33-26-14 D/2,
 Near Sun Rise Hospital, Pushpa Hotel Centre,
 Chalamalavari Street, Kasturibaipet,
 Vijayawada -520 008 Andhra Pradesh State.
 Email id: unit2-Jcee@appcb.gov.in
 Contact No: 0866-2463208.
4. The Environmental Engineer,
 Andhra Pradesh Pollution Control Board,
 Regional Office, 4-5-4/5C.4/3,
 Navabharath Nagar, Ring Road
 Guntur-522 006.
 Email id: unit1eec1@appcb.gov.in
 Contact No: 9866776738
5. The State Environment Impact Assessment Authority
 Door No. 33-26-14 D/2, Near Sun Rise Hospital,
 Pushpa Hotel Centre, Chalamalavari Street,
 Kasturibaipet, Vijayawada 520 008
 Andhra Pradesh State.
 Email id: apsciaachairman@gmail.com
 Contact No: 0866-24633202



MEMBER SECRETARY
 A.P. Pollution Control Board
 VIJAYAWADA - 520 010


6. M/s Y J Multi Clave rep. by its
Proprietor, having its Office at
D. No. 24-3-13, Telagapalem,
Ponnur Mandal, Guntur District
Email id:
Contact No: 9177224400

.....Respondents

COUNTER AFFIDAVIT FILED BY THE 2nd RESPONDENT

I, Vijay Kumar G Srkr S/o G.Krishnaiah, Aged about 59 years, Occ:
Member Secretary, Andhra Pradesh Pollution Control Board do hereby
solemnly and sincerely affirm and make oath and state as follows:

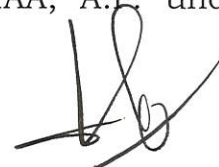
1. I am the 2nd Respondent herein and as such I am well acquainted with the facts of the case. I am competent and authorized to swear to this affidavit both on my behalf and also on behalf of the 3rd and 4th respondents.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraph 1 of the affidavit is denied as false. It is submitted that the AP Pollution Control Board issued Consent Order for Establishment to setup a Common Bio Medical Waste Treatment and Disposal facility with installed capacities of incinerator - 70 kg/Hr with a total project cost of Rs.86.0 Lakhs in an area of 2.2 Ac. vide order dt.12.11.2001. As per consent, HW Authorization and BMW Authorization order dt.02.11.2021 the treatment capacities of the HSD incinerator - 200 kg/hr. It is not a fact that the APPCB not enhanced the incineration capacity to 270 Kg/hr.M/s. Safe Environ Private Limited (Appellant) is a Common Bio Medical Waste Treatment Facility (CBWTF) operating at Chinakakani (V), Mangalagiri (M), Guntur District. The AP Pollution Control Board (APPCB) permitted the CBWTF to collect, transport, treat and safe disposal of Bio Medical



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Waste generated from the Health Care Facilities located in Guntur District in accordance with BMW Rules, 2016 and to operate incinerator – 200 Kgs/hr which is valid upto 30.09.2026, Autoclave with a capacity of 70 Kg/hr and 50 kgs/hr shredder machine to cut the autoclaved plastic waste. The CBWTF is operating since 2002. As per the data submitted by the existing CBWTF for the period from Jan, 2021 to December, 2021, the facility collected an average incinerable waste is about 2068 Kg/day which includes COVID Waste and Average Red Category Waste (Plastic) 720 Kg/day.

4. With regard to the averments made in paragraph 2 of the affidavit is denied as false. It is submitted that the APPCB vide Lr.No.1/APP/COB/HO/UH-IV/BMW/In-Principle/2018, dated 23.05.2018 issued “in principle permission” for establishment of second common Bio Medical Waste Treatment Facility to M/s. Y.J. Multi Clave, Sy.No.7/1, 8/1, Tana Annavaram, Tellabadu (V), Nuzendla (M), Guntur District based on the bed strength as per the registering authority i.e., The District Medical & Health Officer (DM&HO) (vide letter dt.14.10.2016) – there are 541 Nos. of Private Hospitals with a Bed strength of 17,744 Nos. (excluding Government Hospitals i.e., HCFs covered under APVVP Area Hospitals, Director of Public Health and Family Welfare and Department of AYUSH). The existing Common Bio-medical Waste Treatment Facility (CBMWTF) in Guntur District is covering 700 Nos. of Health Care Facilities (HCFs) with 13,683 bed strength (as per BMW annual report 2016 submitted to CPCB) . There are about 4061 numbers of beds uncovered by the existing CBMWTF. There are number of Veterinary Hospitals, Dispensaries, Dental Hospitals, Ayurvedic and Homeopathic Hospitals which need to be covered under BMW Rules, 2016.” with a direction that the proponent shall obtain all necessary clearances including EC from MoEF& CC / SEIAA, A.P. under the



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relevant Environmental Laws in force.TOR was given to M/s. Y.J.Multiclave on 10.10.2018 by SEIAA.

5. It is submitted that the Writ Petition No.11945 of 2019 filed by M/s. A.P. Environ Technologies Pvt. Ltd., against M/s. Y.J.Multiclave in the Hon'ble High Court with regard to establishment of 2nd CBMWTF in Guntur District. Public Hearing was conducted on 19.09.2019 and application I.A.No.5 of 2019 was filed to release proceedings kept in sealed cover. The Hon'ble High Court disposed the writ petition on 18.08.2021 directing that the Minutes of the Public Hearing be placed before the 5th respondent-State Environment Impact Assessment Authority which shall pass appropriate order relating to grant of consent in favour of the 6th respondent Industry (M/s. YJ Multiclave) in accordance with law. We keep all issues open to be decided by the 5th respondent (SEIAA) strictly in accordance with law, keeping in mind the necessary parameters relating to Environmental Policy and other allied issues. Needless to mention, the 5th respondent shall take decision in the matter at the earliest. Accordingly, the Board communicated the minutes of the public hearing to the SEIAA and M/s. YJ Multiclave the 6th Respondent.
6. It is submitted that the SEIAA issued Environmental Clearance vide order No. SEIAA/AP/GNT/IND/05/2016/84/168.17/165.21-, Dt. 22.11.2021 valid for a period of 7 years for Construction of Common Bio-Medical Waste Treatment Facility (CBMWTF) at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District in an area of 13554.6Sq. mts with a project cost of Rs.2.32 Crores, Common Bio-Medical Treatment Facility (CBMWTF) with a treatment capacity of 7 TPD, Incinerator – 330 Kgs/hr, Autoclave – 250 Kg/hr (750 L) and Shredder – 2 No.s& 150 Kg/hr.As per records of RO, Guntur, 1165 (109 Govt. Hospitals + 676 Private Hospitals + 380 non bedded hospitals viz.



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Diagnostics. Labs, Clinics, Blood Banks etc.) number of HCFs existing upto November, 2021 in the Jurisdiction of RO, Guntur tied-up with existing CBWTF for collection and disposal of Bio-medical waste. The total bed strength of the HCFs are 21,706 Nos.

7. With regard to the averments made in paragraph 3 of the affidavit is denied as false. It is submitted that the existing facility addressed a letter to APPCB, RO, Guntur with a request to reject the CFE application of M/s. YJ Multiclave, Tana Annavaram duly mentioning the above details and enclosing the Hon'ble High Court Order dt.07.08.2019 in Writ Petition No. 11250 of 2018 in the matter of M/s. Safenviron, Common Bio Medical Waste Treatment Facility, Krishna District wherein it is mentioned that APPCB is directed to examine the feasibility for establishment of CBWTF strictly adhering to the guidelines issued by Central Pollution Control Board in 2016 takeup application of respondent. Till the respondent is not entitled to establish the CBWTF and also enclosed Hon'ble NGT (South Zone), Chennai judgment dt.29.10.2021 in Appeal No. 131 of 2016 (SZ) and MA No. 256 & 291 of 2016 (SZ) in the matter of M/s. AWM Consultant Limited, Common Bio Medical Waste Treatment Facility, Ananthapuram District (Appellant) wherein Hon'ble NGT pronounced that "on the basis of the directions issued by Hon'ble High Court of judicature for the State of Andhra Pradesh and State of Telangana, directing the State of Andhra Pradesh to conduct gap analysis study to ascertain as to whether more common bio medical transport and disposal facility can be established, they called for a global tender and since no tender was received, they have cancelled the same and entrusted M/s. Andhra Pradesh Environment Management Corporation Limited to conduct the study. we have considered the submission made by learned council appearing for the APPCB that as and when the study is completed, they will considered the question as to


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whether any further such facilities will have to be permitted or not. If the State Government comes to conclusion that further more such facilities will have to be established and the basis of the gap analysis study conducted by the agency.

8. It is submitted that the M/s. YJ Multiclave submitted Consent for Establishment application to establish 2nd CBMWTF in Guntur District in an area of 13554.6 sq mtrs with Bio Medical Waste Treatment Facility of 7 TPD, Incinerator – 330 Kgs/hr with double chamber for treatment of Bio Medical Waste by providing PLC controller, Autoclave – 250 Kg/hr (750 L) and Shredder – 2 No.s & 150 Kg/hr. The issue was placed in the CFE committee meeting at APPCB Head office, Vijayawada held on 18.02.2022. The representatives of the operating & proposed CBWTFs and the Regional Officer, Guntur participated in the meeting through video conference.
9. It is submitted that after a detailed discussions on the agenda, RO report and representations of the existing & proposed CBWTF, the Committee recommended to reject the issue of CFE to M/s YJ Multiclave for the following reasons:
 1. The Hon'ble High Court in its order dated 01.10.2019 in W.P.No.14181 of 2019 and the Hon'ble NGT order dated 29.10.2021 in Appeal No.131 of 2016 directed the APPCB to conduct gap analysis studies for implementation of revised guidelines, 2016 of CPCB before allowing new CBWTF.
 2. The APPCB issued work order to M/s A P Environment Management Corporation Ltd., (APEMCL) on 06.07.2021 to conduct gap analysis studies etc., and APEMCL is in the process of getting the study conducted. Based on the study report requirement of additional CBWTFs, their location, coverage area and additional bed strength to be allocated to new CBWTFs are to be decided. Till then no CFE application for establishment of new CBWTF be accepted by the Board.

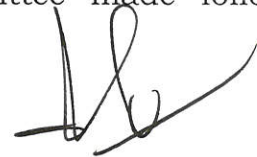


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3. The CPCB in its letter dated 08.03.2018 addressed to the Member Secretary, SEAC, requested to follow the criteria for setting up of new CBWTF for its location and coverage as laid down under CPCB's revised guidelines.

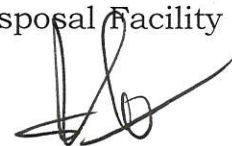
Accordingly, the Board rejected the CFE application of M/s. YJ Multiclave vide order dt.24.02.2022. Representation given by the Existing CBWTF Association and CFE committee decision:

10. It is submitted that the Hon'ble High Court in its order dated 01.10.2019 in W.P.No.14181 of 2019 and the Hon'ble NGT in its order dated 29.10.2021 in Appeal No.131 of 2016 directed the APPCB to conduct gap analysis studies for implementation of revised guidelines, 2016 of CPCB before allowing new CBWTF. The APPCB issued work order to M/s A P Environment Management Corporation Ltd.,(APEMCL) on 06.07.2021 to conduct gap analysis studies etc., and APEMCL is in the process of getting the study conducted. Based on the study report requirement of additional CBWTFs, their location, coverage area and additional bed strength to be allocated to new CBWTFs are to be decided. The Regional Officers of the Board furnished the construction status of the new CBWTFs permitted by the Board. The status was reviewed in the CFE committee meeting of APPCB, Head Office, Vijayawada held on 18.02.2022. The representatives of the operating & proposed CBWTFs and the Regional Officers of the Board participated in the meeting through video conference. After detailed discussions on the agenda, representations of the existing CBWTFs & its association – AP Chapter, construction status of the new CBWTFs permitted by the Board; orders of the Hon'ble High Court and Hon'ble NGT; guidelines for CBWTFs and the work order issued to APEMCL, the Committee made following recommendations:



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- i. Considering that the APPCB issued work order to APEMCL on 06.07.2021 to conduct gap analysis studies etc. and APEMCL is in the process of getting the study conducted, the APPCB may decide requirement of additional CBWTFs; their location; coverage area and additional bed strength to be allocated to new CBWTFs based on the study report to be submitted by APEMCL. Till then no CFE application for establishment of new CBWTF be accepted by the Board. APPCB to take up the matter with APEMCL for early conduct of gap analysis study.
 - ii. As mentioned in the CPCB guidelines'2016, the APPCB to prepare action plan for development of new CBWTF and submit to MoEF & CC and CPCB within the stipulated time.
 - iii. The CPCB in its letter dated 08.03.2018 addressed to the Member Secretary, SEAC, requested to follow the criteria for setting up of new CBWTF for its location and coverage as laid down under CPCB's revised guidelines. The Board may address SEIAA to consider processing of EC applications if any submitted by proponents for establishing new CBWTFs only after completion of the gap analysis study by APEMCL.
- 11 It is submitted that as per the CPCB guidelines, the new CBWTFs are to be allowed to cater services only to such additional bed strength of the HCFs located without interfering the existing coverage of HCFs / Government hospitals / Diagnostic Centers / Clinics / Blood Banks / PHCs etc., being catered by the CBWTFs presently in operation. The existing CBWTFs be allowed to cater HCFs to its full treatment capacity@ 24 hrs operation.
- 12 It is to submit that after filling of the above case M/s. Y.J. Multiclave applied for Consent for Establishment to the Board for establishment of 2nd Common Bio-medical Waste Treatment and Disposal Facility (CBWTF)



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in Guntur district and the Board has rejected the Consent for Establishment (CFE) application on 24.02.2022.

13 M/s. Y.J. Multiclave filed an appeal no. 19 of 2022 in Hon'ble NGT (SZ) for not granting of Consent for Establishment. The Hon'ble NGT (SZ) disposed the Appeal vide order dated 29.03.2022 stating that "... the remedy of the appellant is to approach either the Appellate Authority, Andhra Pradesh Pollution Control Board and if the Appellate Authority, Andhra Pradesh Pollution Control Board is non functional, then to approach the Hon'ble High Court of Andhra Pradesh and seek appropriate direction and the remedy of the appellant is not to approach this Tribunal directly, under Section 16 of the National Green Tribunal Act, 2010. "

14 Further, M/s. Y.J. Multiclave filed a Writ Petition before the Hon'ble High Court of Andhra Pradesh vide W.P. No. 12788 of 2022 to suspend the APPCB letter dated 24.02.2022 and the case was came up for hearing on 22.06.2022. The case is pending.

15 It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Appeal No. 79 of 2021 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Vijayawada
Andhra Pradesh on this the day of
July, 2022 and signed his
name in my presence


BEFORE ME

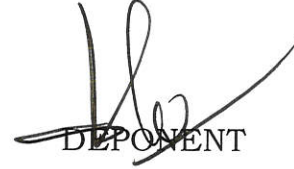
MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA - 520 010

Advocate

VERIFICATION

I, Vijay Kumar G Srkr S/o G.Krishnaiah, Aged about 59 years, Occ: Member Secretary, Andhra Pradesh Pollution Control Board do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the day of July 2022 at Vijayawada



DEPONENT

MEMBER SECRETARY
A.P. Pollution Control Board
VIJAYAWADA - 520 010

ANDHRA PRADESH POLLUTION CONTROL BOARD

2nd Floor, Maitrivanam, HUDA Complex, S.F. Nagar, Hyderabad - 500 038.



Phones: 0731-20, 3731105

0734043, 3732132

Fax: 040-3732201

Grams: Kanchha Nizampet

Website: www.appcb.org

e-mail: apspcb@rediffmail.com

chattysab@rediffmail.com

REGISTERED POST WITH ACK DUE**CONSENT ORDER FOR ESTABLISHMENT****Order No. APPCB/C.Estt/RO-VJA/AEE-N/2001-1592-****Dt. 12.11.2001**

Sub: PCB - CFE - M/s. Safe Environ Biomedical Waste Treatment Plant - Consent for Establishment of the Board under Sec.25 of Water (P&C of P) Act, 1974 and Under Sec.21 of Air (P&C of P) Act, 1981 - Issued - Reg.

Ref: 1. Your application Dt. 31.08.2001
2. R.O's Inspection report vide Lr.NO.G-1087/PCB/RO-VJA/2001-824 Dt 17.9.2001

- i. In the reference 1st cited, you have submitted an application seeking Consent for Establishment to set up a Common Bio-Medical Waste Treatment and Disposal Facility (CBMTDF) with installed capacities of Incinerator - 70 kg/hr. The total project cost is Rs.60 lakhs and will be situated in an area of 2.2 acres land.
- ii. As per your application, the facility is to be located at China Kakani (V), Mangalagiri (M), Guntur Dist.
- iii. The above site was inspected by the Asst.Environmental Engineer, A.P.Pollution Control Board, Regional Office, Vijayawada on 14.9.2001. The unit is located at S.No.4A, 4B, China Kakani Village, Mangalagiri (M), Guntur District and surrounded by vacant lands of radius 2.0 km range.
- iv. The Board, after careful scrutiny of the application and verification report of Regional Officer, hereby issues **CONSENT FOR ESTABLISHMENT** to your facility Under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under. This order is issued for establishment of the Common Bio-Medical Waste Treatment Facility mentioned at para (i) only

- V. This order is issued from pollution control point of view only Zoning and other regulations are not considered.
- VI. This Consent Order now issued is subject to the conditions mentioned in Schedule 'A' and Schedule 'B'.


MEMBER SECRETARY

Encl: Schedule 'A'
Schedule 'B'

To

M/s. Safe nviron Biomedical Waste Treatment Plant,
D.No. 29-3-14,
Venkateswara Rao Street,
Governorpet,
VIJAYAWADA - 520 002

CC to ZO Vijayawada for information and necessary Action
RO Vijayawada for information and necessary Action

SCHEDULE - A

1. Indigenous species of plants shall be planted and maintained around the plant in an area atleast 4 times the built up area of the facility. Green belt development shall be started before or along with the construction activity.
2. The facility shall install and commission Air Pollution control equipment including a scrubber along with the commissioning of the industry.
3. Separate meters with necessary pipe-line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
 - a. Autoclave
 - b. Domestic purposes
 - c. Processing, whereby water gets polluted and pollutants are easily bio-degradable.
 - d. Processing, whereby water gets polluted and the pollutants are not easily bio-degradable.
4. The Facility shall provide a sampling port with removable dummy of not less than 15 cm diameter in the stack at a distance of 8 times of diameter of the stack from the nearest constraint such as beds etc. The facility shall provide a platform with suitable ladder below 1 meter of sampling port to accommodate three persons with instruments. The facility shall also provide a 5 AMP 250 V plug point on the platform.
5. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas. The applicant shall maintain good house keeping both within and in the premises. All pipe valves, sewers, and drains shall be leak proof.
6. All solid wastes arising in the premises shall be properly segregated and disposed off according to Bio-Medical Waste (Management & Handling) Rules, 1998.
7. The industry shall implement the following rules and regulation notified by MOE&F, GOI
 - a) Bio-Medical Waste (Management & Handling) Rules, 1998 (copy enclosed)
 - b) Hazardous Waste (Management & Handling) Rules, 1989.
8. There shall not be any perceptible odour outside the facility premises.

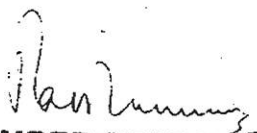
9. All the rules and regulations notified by Ministry of Environment and Forests, Govt. of India in respect of noise pollution control measures shall be followed to avoid nuisance to public.
10. A generator shall be installed in a closed area with a silencer and suitable noise absorption systems so as to comply with the ambient noise level standard as mentioned below.

The ambient noise level shall not exceed 65 dB(A) during day time and 45 dB(A) during night time.
11. The facility shall install minimum stack height to DG set as per CPCB guidelines. The minimum stack height shall be calculated based on the following formula:

$$H = h + 0.2 \sqrt{KVA}$$

H = height of stack in meters.
h = height of the building in meters, where DG set is installed.
KVA = Total generator capacity..
12. The proponent shall report progress on implementation of the project to this office and Regional Office, A.P Pollution Control Board regularly.
13. The applicant shall obtain Consents for operation regularly from APPCB, as required under Sec.25/26 of the Water (P&C of P) Act, 1974 and under Sec.21/22 of the Air (P&C of P) Act, 1981, for operation of the facility, before starting trial production. The Consent for Operation will be accorded only after ensuring compliance of all the conditions stipulated in this order.
14. The applicant shall comply with and carry out conditions issued by the Board in this consent order scrupulously. The applicant is liable for legal action as per the provisions of the relevant Acts in case of non-compliance of any conditions of the Consent Order.
15. Notwithstanding anything contained in the conditional letter or consent, the Board hereby reserves its right and power Under Sec.27(2) of Water (prevention and Control of Pollution) Act, 1974 and Under Sec.21(4) of Air (Prevention and control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to make such alteration as deemed fit and stipulate any additional conditions for the purpose of the Act by the Board.
16. The applicant shall exhibit the Consent of the Board in the facility premises at a conspicuous place for the information of the inspecting officers of different departments.

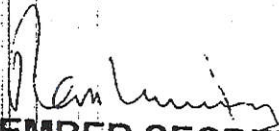
17. The facility is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as civil liability.


MEMBER SECRETARY

SCHEDULE - B

- a. The proponent shall apply to the Competent Authority to notify /declare the vacant lands, other than community land-use, as non-residential zone.
- b. The transport vehicles carrying bio-medical wastes shall have compartments to maintain the segregation of the wastes.
- c. Vehicles carrying the hospital waste should be airtight and should not cause odour nuisance enroute to and from the facility.
- d. The industry shall make arrangements to recover heat from the flue gasses or to utilise waste heat for preheating to make the process more efficient.
- e. The incinerator shall have data-logging facility and print out arrangements for temperature, flue-gas pressure etc data. It shall comply with all specification as per the notification and have a stack height of a minimum of 30 meters
- f. The incinerator shall meet the operating standards and emission standards as specified in schedule - V of Bio-Medical Waste (Management & Handling) Rules 1998.
- g. The solid waste from the incinerator shall be disposed in a secured landfill designated to ensure non-contamination of the soil and ground water.
- h. The industry shall make adequate arrangements for scrubbing the emissions from the incinerator for control of odour.
- i. The waste water generated from the treatment facility along with domestic waste water shall be treated in septic tank and absorbed in a leach pit.

- j. The segregated rubber and plastic components, disposable syringes shall be disinfected before disposal.
- k. The loading point of the disinfected recyclable waste shall be separated from the incoming material.


MEMBER SECRETARY

File No.APPCB-11025/3/2021-TEC-BMW-APPCB



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada – 520 010
Phone. No.0866-2436200, Website: www.pcb.ap.gov.in

RED CATEGORY**Renewal of CONSENT, HW AUTHORIZATION AND BMW AUTHORISATION ORDER**

No: 602/APPCB/CBMWTF/GTR/CFO/2003

02/11/2021

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary, Movement) Rules, 2016 and the rules and orders made there under and Authorisation under Rule 10 of the Bio-Medical Waste Management Rules, 2016 (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. Safenviron Private Limited,
(Formerly M/s. Safenviron)
Sy. No. 4 A&B, Chinakakani (V),
Mangalagiri (M), Guntur District.
Email: safenviron@yahoo.com

(Hereinafter referred to as 'the Applicant') authorizing to operate the Common Biomedical Waste Treatment Facility to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlet for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge (KLD)	Point of Disposal
1.	Trade effluents	1.5 KLD	Onland for irrigation within the premises after treatment in ETP.
2.	Domestic Effluents	0.4 KLD	Septic tank followed by soak pit.

ii) Emission from chimneys:

Chimney No.	Description of Chimney	Quantity of emissions at peak flow
1.	HSD Incinerator of capacity 200 Kgs/Hr	--
2.	Attached to 1 x 20 kVA & 1 x 30 kVA DG Sets	--

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6(2)]:

M/s. Safenviron Private Limited, (Formerly M/s. Safenviron) Sy. No. 4 A&B, Chinakakani (V), Mangalagiri (M), Guntur District is hereby granted an authorization to operate a facility for collection, reception, transport and disposal of the following wastes with quantities as below:

• HAZARDOUS WASTES WITH DISPOSAL OPTION:

S.	Name of the	Stream	Quantity	Disposal Option
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No	Hazardous waste			
1.	Incineration ash	37.2 of Schedule - I	135 Kg/day	Shall be routed through M/s. APEMC so as to send to TSDF Nellore instead of disposed to
2.	ETP Sludge	35.3 of Schedule - I	20 Kg/ month	TSDF, Parawada.
3.	Waste oil	5.1 of Schedule - I	100 LPA	Shall be routed through M/s. APEMC so as to send to APPCB authorized re-processors /recyclers (as recyclable waste)

BMWM AUTHORISATION

(Rule 10 of the Bio-Medical Waste Management Rules, 2016)

M/s. Safenviron Private Limited, (Formerly M/s. Safenviron) is hereby granted an authorisation to operate a facility for collection, reception, storage, transport and disposal of biomedical waste on the premises situated at Sy. No. 4 A&B, Chinakakani (V), Mangalagiri (M), Guntur District.

This order is valid to collect, transport, treat and SAFE disposal of Bio-medical Waste generated from the Health Care Establishments located in Guntur District in accordance with the Bio-Medical Waste (Management & Handling) Rules, 2016 & its amendments and the guidelines for Common Bio-Medical Waste Treatment and Disposal Facility, issued by Central Pollution Control Board & Andhra Pradesh Pollution Control Board.

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B C & D enclosed to this order.

This combined order of Consent, Hazardous Waste & Bio-medical Waste Authorization shall be valid for a period ending with the **30th Day of September, 2026.**

BATCHU SIVA

PRASAD, CEE(BSP), O/o CHIEF ENVIRONMENTAL ENGINEER-APPCB

To

**M/s. Safenviron Private Limited,
(Formerly M/s. Safenviron)
Sy. No. 4 A&B, Chinakakani (V),
Mangalagiri (M), Guntur District.**

Copy to:

1. The Joint Chief Environmental Engineer, Zonal Office, Vijayawada for information and necessary action.
2. The Environmental Engineer, Regional Office, Guntur for information and necessary action.

SCHEDULE - A

1. Any up-set condition in any industrial plant / activity of the facility, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.

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2. The facility should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The facility shall put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CFO and exhibit the CFO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The facility shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
7. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The applicant should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 & Authorization under Bio –medical Waste Management Rules, 2016 at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CFO conditions for obtaining Consent & HW Authorization of the Board. The facility should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
9. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
10. The facility shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
11. The facility may explore the possibility of tapping the solar energy for their energy requirements.

SCHEDULE - B

1. The CBWTF shall comply the following non- compliances within one month as committed in the undertaking submitted on Rs. 100/- stamp paper dated 18.10.2021:
 - a. There is an increase in project cost of Rs. 56,33,778/- when compared to the earlier investment of Rs. 79 lakhs made in the year 2013. The facility shall explain the reason for enhancement in project cost.
 - b. As per the CPCB guidelines for any expansion activity, the CBWTF shall obtain Environmental Clearance. This facility has not submitted any EC obtained for their expansion activity.
 - c. The facility has invested 58% more than the investment it had in the year 2013.
 - d. The facility shall obtain CFE before coming for its expansion.

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- e. The facility shall operate and maintain water meters at different locations for assessing the water consumption.
- f. The CBWTF shall continuously operate the ETP.
- g. The CBWTF shall provide air pollution control equipment to the D.G.Sets.
- h. The combustion efficiency for the incinerator shall be maintained atleast 99.99 %.
- i. The CBWTF shall calibrate the Continuous Online Emission Monitoring System connected to the stack.
- j. The CBWTF shall submit the calibration certificate of online stack analyzers.
- k. The CBWTF shall submit the certificate issued by the incinerator supplier to the incinerator operator in operation & maintenance of the incineration.
- l. The CBWTF shall carry out Volatile organic compounds test of incinerated ash
- m. The CBWTF shall carry out test for incinerated ash to find out Toxic metals in incineration ash.
- n. The CBWTF has not provided automatic provision to stop the shredder to avoid any emergency/accident situations.
- o. The CBWTF shall evacuate onsite storage of incineration ash in time bound manner else shall obtain Environmental Clearance for captive landfill in their premises.
- p. At present, 5 Tonnes of Incinerated ash, 300 Kgs of plastic waste, 5 Tonnes of autoclave plastic waste is stored within the plant premises. The CBWTF has to evacuate the waste immediately.
- q. The CBWTF is not disposing the waste oil and is utilized as a fuel in incinerator. The CBWTF shall dispose the authorized re-processors /recyclers.
- r. The CBWTF has not displayed the address and telephone number of Common Bio Medical Treatment Facility on the rare side of the carrier which is used for collection of Bio-medical waste.
- s. The facility shall operate effluent treatment plant continuously to treat the effluent generated from the scrubber and washings. At present, no inlet of waste water into ETP was observed.
- t. The facility shall collect only segregated BMW from HCEs and inform violations of HCEs to RO, Guntur and HO, Vijayawada. Not Complied, Some of the HCFs are not segregating the Bio-Medical Waste as per colour coding and mixed with other waste.
- u. The CBWTF has not provided Web Cameras at CBWTF facility and not connected to CPCB/APPCB websites. The CBWTF shall provide Web Cameras at CBWTF facility and shall connect to CPCB/APPCB websites
- v. The CBWTF provided GPS system to BMW collection vehicles and shall connect to CPCB/APPCB websites.
- w. The CBWTF shall submit the list of HCFs where workshops were conducted to RO, Guntur.
- x. The CBWTF shall install, implement and operate Bar Coding Systems. The CBWTF shall update the information to RO, Guntur and HO, Vijayawada.
- y. The facility shall provide digital flow meter with totalizer facility for water consumption and waste water generation, treatment and disposal.
- z. The facility shall provide separate energy meters for incinerator, Autoclave, Shredder and ETP for recording total energy consumed for operation of the equipment.
- aa. The facility shall provide fire alarm to alert the workers in the event of any fire hazard.
- ab. The CBWTF shall carry out monitoring through NABL approved Laboratory for the following:
 1. Liquid effluents: Parameters such as PH, Suspended Solids, Oil & Grease, BOD, COD, Bio assay for liquid effluent being discharged from CBWTF once in a quarter and the analysis results to be submitted to PCB.
 2. Stack emission monitoring for parameters such as PM, HCL, Nox, Hg & compounds and combustion efficiency once in three months.

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3. Stack emission monitoring for parameters such as Dioxins and Furan once in a year.
4. The CBWTF shall provide Fire NOC, PLI and PESO license.
- ac. The RO has mentioned that cracks were developed in the stack due to which it is raising suspicions in the minds of monitoring team and they are getting afraid to conduct stack monitoring. It is very dangerous for life and safety of the monitoring team. Hence, the CBWTF immediately shall get the structural safety of the stack analyzed and shall take all the measures to make climbing of the stack safe and stable.
- ad. ad. The RO, Guntur reported that the CBWTF submitted that they are receiving about 1500 Kgs/day of incinerable biomedical waste prior to the COVID-19 pandemic. The time required by the incinerator for the treatment of waste is allowed 7-8 hours. Due to Covid-19 pandemic an additional quantity of about 2000 Kgs/Day of Covid-19 BMW is being generated from the Covid isolation wards, Quarantine and Testing centers totally about 3500 Kg/Day which is taking 18 hours a day to treat the Bio Medical Waste received from the HCF's. Hence there will be every chance for incinerator to get operational problems results in the breakdown of the incinerator and may require few days to get it repair. Hence it is requested to permit installation of stand by incinerator with a capacity of 200 Kg/hour to meet any sudden unforeseen breakdown of the incinerator. The CBWTF shall obtain Environmental Clearance for the same,
2. The effluent discharged shall not contain constituents in excess of the tolerance limits mentioned below:

Outlet	Parameter	Limiting Standards (mg/l except for pH)
1	PH	6.50 – 9.00
	Suspended Solids (at 103 – 1050 C)	100
	Oil and Grease	10
	Chemical Oxygen Demand (COD)	250
	Biochemical Oxygen Demand (3 days at 27°C)	30
	Bio-assay test	90% survival of fish after 96 hours in 100% effluent.

3. The water consumption shall not exceed the quantities mentioned below:

S.No	Purpose	Quantity(KLD)
1.	Process & Washings	2.0
2.	Domestic	0.5
TOTAL		2.5

4. Separate meters with necessary pipe line shall be provided for assessing the quantity of water used for each of the purposes mentioned below.
- Autoclave.
 - Domestic.
 - Processing, whereby water gets polluted and pollutants are easily bio degradable.
 - Processing whereby water gets polluted and the pollutants are not easily bio degradable.
 - Truck washings.
5. The incinerator shall meet the following operating standards:
- Combustion efficiency (CE) shall be at least 99.00%.
 - The Combustion efficiency is computed as follows:

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$$C.E = \frac{\%CO_2}{\%CO_2 + \%CO} \times 100$$

c. The temperature of the primary chamber shall be $800 \pm 50^\circ C$.

d. The secondary chamber gas residence time shall be at least 2 (two) seconds at $1050 \pm 50^\circ C$., with minimum 3% Oxygen in the stack gas.

6. The emissions from incinerator shall not contain constituents in excess of the prescribed limits mentioned below.

Chimney No.	Parameters	Limiting concentration in mg Nm ³ unless stated
1	Particular matter	50
	Nitrogen Oxides NO and NO ₂ expressed as NO ₂	400
	HCl	50
	Total Dioxins and Furans	0.1ngTEQ/Nm ³ (at 11% O ₂)
	Hg and its compounds	0.05

7. There shall not be any manual handling during charging of waste in to the primary chamber of the incinerator. The waste shall be charged in bags at the supplier's recommended intervals through a conveyer & loading device ensuring no direct exposure of the operator to the furnace atmosphere. The device shall prevent leakage of hot flue gas & any backfire in the loading hopper / device. The waste shall be introduced on the hearth in such a way so as to prevent the heap formation. Suitable raking arrangement shall be provided for uniform spreading of waste on the hearth.
8. The waste shall be charged only after the required temperatures in the primary and secondary chambers are attained during the beginning of the operation of incinerator and the required temperatures shall be maintained in the chambers during operation.
9. A skilled person shall be designated to operate and maintain the incinerator. The operator shall have adequate qualification in relevant subject and shall be trained and certified by the incinerator supplier in operation & maintenance of the incineration.
10. All the staff at the incinerator plant shall put on protective gears such as gumboots, gloves, glass etc. to avoid contact with the bio-medical wastes.
11. Wastes to be incinerated shall not be chemically treated with any chlorinated disinfectants. Chlorinated plastics shall not be incinerated.
12. Volatile organic compounds in ash shall not be more than 0.01%.
13. Toxic metals in incineration ash shall be limited within the regulatory quantities as defined under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
14. Only low sulphur fuel like L.D.O/L.S.H.S/Diesel shall be used as fuel in the incinerator.
15. The autoclave shall be dedicated for the purposes of disinfecting and treating bio-medical waste. The medical waste shall be subjected to the required temperature, pressure and time as specified in Schedule – II of Bio-Medical Waste Management Rules, 2016.
16. The autoclave shall have graphic or computer recording devices which will automatically and continuously monitor and record dates, time of day, load identification number and operating parameters throughout the entire length of the autoclave cycle. The applicant shall carry out Validation Test of autoclave (Spore Testing and Routine Test).
17. The shredder for bio-medical waste shall be of robust design with minimum maintenance requirement. In case of shock loading (non-shreddable material in the hopper), there shall be a mechanism to automatically stop the shredder to avoid any emergency/accident.
18. The facility shall comply with ambient air quality standards of PM₁₀ (Particulate Matter

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size less than 10 mm) - 100 mg/ m³; PM_{2.5}(Particulate Matter size less than 2.5 mm) - 60 mg/ m³; SO₂ - 80 mg/ m³; NO_x - 80 mg/m³, outside the factory premises at the periphery of the facility.

Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009 shall be complied. Following standards prescribed for noise shall be complied.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

- 19.The facility shall provide graphic or computer recording devices to the incinerator which shall automatically and continuously monitor and record dates, time of the day, batch sequential number and operating parameters such as temperatures in both the chambers, CO, CO₂ and O₂ in gaseous emission throughout duration of incineration cycle.
- 20.All activities like washing of vehicles, packing of shredded items, transferring or storage of any waste shall be done in the closed shed only.
- 21.Data-logging to the Auto-clave with print out arrangements for temperature, pressure etc has to be provided.
- 22.The facility shall operate air pollution control equipments such as cyclone separator, high pressure venture scrubber, droplet separator attached to incinerator so as to comply with the BMW Rules, 2016 and its amendments.
- 23.The burners shall be inter locked with respective chamber temperatures and in case of any malfunction of the unit, the entire unit consisting of F.D. Fan, I.D. Fan and primary & secondary chamber burners will be stopped.
- 24.A programmable logic control (PLC) based control system shall be maintained to the incinerator.
- 25.The facility shall make adequate arrangements for scrubbing the emissions from the incinerator for control of odour.
- 26.The segregated rubber and plastic components, disposable syringes shall be disinfected before disposal.
- 27.The loading point of the disinfected recyclable waste shall be separated from the incoming material.
- 28.The proponent shall provide and maintain a closed pipeline system for carrying the effluent from the generation point to the ETP in order to avoid the mixing with rainwater
- 29.The proponent shall maintain the records for all operation carried out at the CBMWTF.

SCHEDULE – C

[See rule 6(2)]

[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR HANDLING HAZARDOUS WASTES]

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;

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6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time. **Specific Conditions:**
10. The facility shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
11. The facility shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
12. The facility shall store Used / Waste Oil in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
13. The facility shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
14. The facility shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

SCHEDULE – D

[FORM-IV: See Rule 8(4)]

(Authorization for operating Bio Medical Waste Treatment Facility for collection, reception, treatment, storage, transport and disposal of biomedical wastes)

1. The authorization shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made thereunder.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the bio-medical wastes without obtaining prior permission of the Prescribed Authority.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the Prescribed Authority to close down the facility.
6. The authorized person shall collect BMW from all hospitals, nursing homes, clinics, dispensaries, veterinary institutions, animal houses, biological laboratories, blood banks etc that generate Bio Medical Waste located in Chittoor district authorized by the Board in Chittoor district without fail.
7. The non- chlorinated colour coded bags/ containers of carrying Bio-

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- medical waste shall be labeled according to Schedule – IV and also carry information prescribed in Schedule – I of Bio-medical Waste (Management & Handling) Rules, 2016 and its amendments.
8. The authorized person shall treat & dispose the bio-medical waste and in compliance with the standards prescribed Schedule – II of Bio-Medical Waste (Management & Handling) Rules, 2016 and its amendments.
 9. The facility shall take all necessary steps to ensure that the bio-medical waste collected from the occupier is transported, handled, stored, treated and disposed of, without any adverse effect to the human health and the environment, in accordance with these rules and guidelines issued by the Central Government or, as the case may be, the central pollution control board from time to time;
 10. The facility shall ensure timely collection of bio-medical waste from the occupier as prescribed under these rules;
 11. The facility shall establish bar coding and global positioning system for handling of bio- medical waste by 03.01.2021;
 12. The facility shall inform the prescribed authority immediately regarding the occupiers which are not handing over the segregated bio-medical waste in accordance with these rules;
 13. The facility shall provide training for all its workers involved in handling of bio-medical waste at the time of induction and at least once a year thereafter;
 14. The facility shall assist the occupier in training conducted by them for bio-medical waste management;
 15. The facility shall undertake appropriate medical examination at the time of induction and at least once in a year and immunise all its workers involved in handling of bio-medical waste for protection against diseases, including Hepatitis B and Tetanus, that are likely to be transmitted while handling bio-medical waste and maintain the records for the same;
 16. The facility shall ensure occupational safety of all its workers involved in handling of bio-medical waste by providing appropriate and adequate personal protective equipment;
 17. The facility shall report major accidents including accidents caused by fire hazards, blasts during handling of biomedical waste and the remedial action taken and the records relevant thereto, (including nil report) in Form I to the prescribed authority and also along with the annual report;
 18. The facility shall maintain a log book for each of its treatment equipment according to weight of batch; categories of waste treated; time, date and duration of treatment cycle and total hours of operation;
 19. The facility shall allow occupier , who are giving waste for treatment to the operator, to see whether the treatment is carried out as per the rules;
 20. The facility shall display details of authorisation, treatment, annual report etc on its web-site;
 21. After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables from the treated bio-medical wastes such as plastics and glass, shall be given to recyclers having valid consent or authorisation or registration from the respective State Pollution Control Board or Pollution Control Committee;
 22. The facility shall supply non-chlorinated plastic coloured bags to the occupier on chargeable basis, if required;
 23. Common bio-medical waste treatment facility shall ensure collection of biomedical waste on holidays also;

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24. The facility shall maintain all record for operation of incineration, hydro or autoclaving.
25. Any person including an occupier or operator of a common bio medical waste treatment facility, intending to use new technologies for treatment of bio medical waste other than those listed in Schedule I shall request the Central Government for laying down the standards or operating parameters.
26. Every occupier shall phase out use of non-chlorinated plastic bags and the chlorinated plastic bags shall not be used for storing and transporting of bio-medical waste and the occupier or operator of a common bio-medical waste treatment facility shall not dispose of such plastics by incineration and the bags used for storing and transporting biomedical waste shall be in compliance with the Bureau of Indian Standards.
27. After ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables from the treated bio-medical wastes such as plastics and glass shall be given to such recyclers having valid authorization or registration from the respective prescribed authority.
28. The Occupier or Operator of a common bio-medical waste treatment facility shall maintain a record of recyclable wastes referred to in sub-rule (9) which are auctioned or sold and the same shall be submitted to the prescribed authority as part of its annual report. The record shall be open for inspection by the prescribed authorities.
29. The handling and disposal of all the mercury waste and lead waste shall be in accordance with the respective rules and regulations.
30. The operator of common bio-medical waste treatment facility shall transport the bio-medical waste from the premises of an occupier to any off-site bio-medical waste treatment facility only in the vehicles having label as provided in part 'A' of the Schedule IV along with necessary information as specified in part 'B' of the Schedule IV.
31. The vehicles used for transportation of bio-medical waste shall comply with the conditions if any stipulated by the State Pollution Control Board or Pollution Control Committee in addition to the requirement contained in the Motor Vehicles Act, 1988 (59 of 1988), if any or the rules made there under for transportation of such infectious waste.
32. Untreated human anatomical waste, animal anatomical waste, soiled waste and, biotechnology waste shall not be stored beyond a period of forty – eight hours.
33. Every occupier or operator of common bio-medical waste treatment facility shall submit an annual report to the prescribed authority in Form-IV, on or before the 30th June of every year.
34. Any person aggrieved by an order made by the prescribed authority under these rules may, within a period of thirty days from the date on which the order is communicated to him, prefer an appeal in Form V to the Secretary (Environment) of the State Government or Union territory administration.
35. The occupier or operator of common bio-medical waste treatment facility shall be liable for action under section 5 and section 15 of the Act, in case of any violation.
36. The facility shall comply with the standards mentioned in Schedule I & Schedule II of BMW Rules and amendments thereof.
37. The facility shall submit Form –I in case of accidents occurred.
38. The BMW shall not be mixed with other wastes.

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- 45.The authorized person shall maintain records related to collection, reception, storage, transportation, treatment, disposal and/or any form of handling of biomedical waste in accordance with the Bio-medical Rules and the revised guidelines for CBWTF issued by CPCB.
- 46.The CBWTF shall develop greenbelt in the vacant land available within the premises.
- 47.When any accident occurs at the facility or any other site where bio-medical waste is handled or during transportation of such waste, the authorized person shall report the accident in Form III to the A.P. Pollution Control Board forthwith.
- 48.The Facility shall submit condition wise compliance of conditions stipulated in the CFO order dated and the BMW Authorization every month to the RO, Guntur ; ZO, Vijayawada and Head Office, Vijayawada along with the following information in excel format:

S. No	Name & Address of the Hospital with contact number and email address	Nature of the HCE (Hospital /Clinic / Blood bank / Diagnostic / Veterinary unit etc)	No. of beds authorized /by Board	No. of Beds registered with CBMWT F	Incinerable waste collected & incinerated		Recyclable waste collected & treated		Segregation by HCE (Yes/No/Partial)
					Average for current month (Kgs/day)	Average for last six months (Kgs/day)	Average for current month (Kgs/day)	Average for last six months (Kgs/day)	

- 49.This authorisation shall be exhibited in the above premises and should be produced from time to time at the request of the Inspecting Officer.
50. The facility shall comply with the directions issued by the CPCB/ Board from time to time.
- 51.The facility shall implement the rules and regulations notified by the MOE&F, GoI.
- 52.Any contravention of the conditions or directions of authorization will attract prosecution under the provisions of the Environment (Protection) Act, 1986 & Environmental Compensation will be imposed as per the CPCB guidelines for imposition of Environmental Compensation charges against Health care facilities and Common Bio-medical waste treatment facilities (As per Hon'ble National Green Tribunal order dated 12.03.2019 in the matter of O.A.No. 710-713 of 2017).

The facility shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent for Establishment (CFE) and Consent for Operation (CFO) through website i.e., <https://pcb.ap.gov.in> by 1st of January and 1st July of every year. The first half yearly compliance reports shall be furnished by the facility and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.

BATCHU SIVA PRASAD, CEE(BSP),
O/o CHIEF ENVIRONMENTAL ENGINEER-APPCB

To
M/s. Safenviron Private Limited,

File No.APPCB-11025/3/2021-TEC-BMW-APPCB

- 39.The authorized person shall not accept the non segregated waste from the HCEs and such incident shall be reported to Prescribed Authority as per BMW Rules.
- 40.The facility shall comply with the following:
1. Bio-medical Waste Management Rules, 2016 and amendments thereof;
 2. Hazardous Waste Management Rules, 2016 and amendments thereof;
 3. Plastic Waste Management Rules, 2016 and amendments thereof;
 4. Solid Waste Management Rules, 2016 and amendments thereof;
 5. Construction & Demolition Waste Management Rules, 2016 and its amendments.
 6. E-Waste Management Rules, 2016 and its amendments.
 7. Noise Rules, 2000 and its amendments.
 8. Guidelines for handling, treatment and disposal of waste generated during treatment/ Diagnosis/ Quarantine of COVID -19 patients issued by CPCB.
 9. Guidelines for Bar Code System for Effective Management of Bio-medical Waste issued by CPCB.
 - 10.Revised guidelines for Common Bio-medical Waste Treatment and Disposal Facility issued by CPCB.
 - 11.Guidelines for Verification of Two Seconds Residence Time in Secondary Combustion Chamber of the Biomedical Waste Incinerator issued by CPCB.
 - 12.Environmentally sound management of mercury waste generated from the health care facilities issued by CPCB.
 - 13.Guidelines for handling of biomedical waste for utilization issued by CPCB.
- 41.The person responsible for collection of bio-medical waste shall also carry a register with him to maintain the records such as name of the hospitals, the quantity and type of wastes handled, signature of the person from the hospital side, day and time of collection etc.
- 42.The bio-medical wastes collected in colored containers shall be transported to the CBMWTF in a fully covered vehicle. The transport vehicles carrying BMW shall have separate compartments to maintain the segregation of wastes. The driver of the vehicle or the accompanied staff shall maintain necessary records while receiving and handing over the wastes.
- 43.The vehicle shall be labeled with the Bio-medical waste symbol (as per Schedule – IV of the rules) and should display the name, address and telephone number of Common Bio-medical Waste Treatment Facility. The rear side of the carrier shall have provision of full opening so that waste containers could be easily loaded and unloaded and also the carrier can be washed and disinfected easily.
- 44.Notwithstanding anything contained in the Motor Vehicles Act, 1988, or rules there under, untreated biomedical waste shall be transported only in such vehicles as may be authorized for the purpose by the competent authority as specified by the Government.

File No.APPCB-11025/3/2021-TEC-BMW-APPCB

**(Formerly M/s. Safenviron)
Sy. No. 4 A&B, Chinakakani (V),
Mangalagiri (M), Guntur District.**

Signed by Batchu Siva
Prasad
Date: 02-11-2021 16:55:46
Reason: Approved

From
Dr.T.Padmaja Rani, MBBS DO
District Medical & Health Officer
Guntur

To
The Environmental Engineer
A.P. Pollution Control Board
Regional Office, Raghava Apartment
Flat No.102, Brundavan Gardents, Guntur



Rc.No.2325/G1/2016, dt.14.10.2016

Sir,

Sub: DRA – Information towards the bed strength of Private Hospitals, CHCs and PHCs in Guntur District - Submitted – Regarding.

Ref: 01.Letter No.APPCB/RO-GNT/BMW/2016-836, dt.26.09.2016 of the Environmental Engineer, A.P.Pollution Board, Guntur

&&&

With reference to the letter cited, I furnish hereunder the bed strength particulars of Medical care establishments both Government and Private under the control of the District Medical & Health Office, Guntur have been furnished.

1. Private Hospitals bed strength as per records =		16910
2. CHCs bed strength (11X30)	=	330
3. PHCs bed strength (84X6)	=	504
4. No. of Labs & High end labs	=	332
5. No. of Dental Clinics	=	114

This is for your kind information.

//Attested by//

[Signature]
//Administrative Officer//
14/10/16

[Signature]
12/10/16

Yours faithfully,
Sd/-Dr.T.Padmaja Rani
District Medical & Health Officer
Guntur

[Signature]
18/10/16

Form – IV
(See rule 13)
ANNUAL REPORT

[To be submitted to the prescribed authority on or before 30th June every year for the period from January to December of the preceding year, by the occupier of health care facility (HCF) or common bio-medical waste treatment facility (CBWTF)]

Sl. No.	Particulars	
1	Particulars of the Occupier	:
	(i) Name of the authorized person (occupier or : operator of facility)	: VELAGAPUDI VENKATESWARA RAO
	(ii) Name of HCF or CBMWTF	: SAFENVIORN PVT LTD
	(iii) Address for Correspondence	: 29-3-14, VENKATESWARARAO STREET, GOVORNERPET, VIJAYAWADA-520010
	(iv) Address of Facility	: DONKA ROAD, CHINNAKAKANI, GUNTUR
	(v) Tel. No, Fax. No	: 9848123355
	(vi) E-mail ID	: safenviron@yahoo.com; safenvironpl@gmail.com
	(vii) URL of Website	: www.safenviron.in
	(viii) GPS coordinates of HCF or CBMWTF	: 16.414354; 80.538347
	(ix) Ownership of HCF or CBMWTF	: (State Government or Private or Semi Govt. or any other) PRIVATE
	(x). Status of Authorization under the Bio-Medical Waste (Management and Handling) Rules	: Authorisation No.: 602/APP/PCB/CBMWTF/GTR/CFO/2003 DT:02/11/2021 Valid upto: 30 TH SEP 2026
	(xi). Status of Consents under Water Act and Air Act	: Valid upto: 30.09.2026
2	Type of Health Care Facility	:
	(i) Bedded Hospital	: No. of Beds:
	(ii) Non-bedded hospital Clinical Laboratory or Research Institute or Veterinary Hospital or any other)	:
	(iii) License number and its date of expiry	:
3	Details of CBMWTF	:
	(i) Number of health care facilities covered by CBMWTF	: 1188 HCF's
	(ii) No. of Beds covered by CBMWTF	: 18289 Nos
	(iii) Installed treatment and disposal capacity of CBMWTF;	: 6480 Kg / day
	(iv) Quantity of bio medical waste treated or disposed by CBMWTF	: 2994.8 Kg / day
4	Quantity of waste generated or disposed in Kg per Annum (on monthly average basis)	: <i>Yellow Category: 745063.1 Per Annum</i> <i>Red Category: 259406.1 Per Annum</i> <i>White: 18976.6 Per Annum</i> <i>Blue Category: 69659.9 Per Annum</i> <i>General Solid Waste:</i>
5	Details of the Storage, Treatment, Transportation, Processing and Disposal Facility	:
	(i) Details of the on-site storage facility	:

		Capacity:			
		Provision of on-site storage : (Cold storage or any other provision)			
(ii) Disposal facilities	Type of treatment equipment	No of Units	Capacity Kg/day	Quantity Treated or disposed in kg per annum	
	Incinerators	1	4800 Kg/day	745063.1 Kg/Annum	
	Plasma Pyrolysis				
	Autoclaves	1	1680 Kg/Day	278382.7 Kg/Annum	
	Microwave				
	Hydroclave				
	Shredder	1	1200 Kg/Day	259406.1 Kg/Annum	
	Needle tip cutter or destroyer				
	Sharps		SHARP PIT	18976.6 Kg/Annum	
	Encapsulation or concrete pit				
	Deep burial pits				
	Chemical disinfection:			69659.9 Kg/Annum	
	Any other treatment equipment:				
(iii) Quantity of recyclable wastes sold to authorized recyclers after treatment in Kg per annum	:	Red Category (like plastic, glass, etc.) Plastic Waste- 249406.1KG/ Annum Glass Waste: 58302 Kg/ Annum			
(iv) No. of Vehicles used for collection and transportation of biomedical waste	:	8 Nos			
(v) Details of incineration ash and ETP sludge generated and disposed during the treatment of wastes in Kg per annum			Quantity Generated	Where disposed	
	Incineration Ash		89395 kg/annum	TSDF, Nellore	
	ETP Sludge		240 kg/annum	TSDF, Nellore	
(vi) Name of the Common Bio- Medical Waste Treatment Facility Operator through which wastes are disposed of		M/s. SAFENVIORN PVT LTD			
(vii) List of members HCF not handed over bio-medical waste.		NIL			
6 Do you have bio-medical waste management committee? If yes, attach minutes of the meetings held during the reporting period		NIL			

7	Details trainings conducted on BMW	
	(i) Number of trainings conducted on BMW Management	4
	(ii) Number of personnel trained	60
	(iii) Number of personnel trained at the time of induction	8
	(iv) Number of personnel not undergone any training so far	NIL
	(v) Whether standard manual for training is available?	YES
8	Details of the accident occurred during the year	
	(i) Number of Accidents occurred	NIL
	(ii) Number of persons affected	-
	(iii) Remedial Action taken (Please attach details if any)	-
	(iv) Any Fatality occurred, details	-
9	Are you meeting the standards of air Pollution from the incinerator? How many times in last year could not meet the standards?	Meeting the Standards Mostly
	Details of Continuous online emission monitoring systems installed	Continuous Flew Gas Analyzer to monitor SPM, CO, CO2.
10	Liquid waste generated and treatment methods in place. How many times you have not met the standards in a year?	About 1KL/day; Always Meeting the standards. ETP contains: Screens, Oil & Grease Trap; Equalization Tank; Primary Settler, Aeration Tank; Secondary Settler; Filter Feed; Sludge Settler; MGF; ACF; Softener; Collection Tank; Filter Press
11	Is the disinfection method or sterilization meeting the log 4 standards? How many times you have not met the standards in a year?	YES
12	Any other relevant information	(Air Pollution Control Devices attached with the Incinerator) Quencher Followed by Wet Scrubber

Certified that the above report is for the period from **January 2021 to December 2021**

Name and Signature of the Head of the Institution

Date:

Place:


ANDHRA PRADESH POLLUTION CONTROL BOARD

D.no-33-26-14d/2. Near sunrise hospital, pushpa hotel center,
Chalamalavari street, Kasturibaipet, Vijayawada -520 008.
Website : www.appcb.ap.nic.in

Lr.No.1/APPCB/ HO/UH-IV/ BMW/ In-Principle/2018-285
Dt: 23.05.2018

Sub:	APPCB - UH:IV - BMW - M/s. Y.J. Multi Clave, Sy.No. 7/1, 8/1, Tana Annavaram, Tellabadu Village, Nuzendla Mandal, Guntur District - <u>In-Principle Permission</u> - Issued - Reg.
Ref:	<ol style="list-style-type: none"> 1. CFE application of M/s. Y.J. Multi Clave received at RO: Guntur on 01.12.2015. 2. T.O. Lr No APPCB/VJA/GTR/3/HO/CBMWTF/2016 dt 28.12.2015. 3. Lr.No. SEIAA/AP/AP/GNT/IND 05/2016/84- dt 13.07.2016. 4. Industries request letter dt 16.07.2016. 5. District Medical and Health Officer letter dt.14.10.2016. 6. Minutes of 15th Bio Medical Waste Technical Committee Meeting held on 22.05.2018.

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This has references to the above cited, wherein you have requested the Board for issue of the In-Principle Permission for Establishment of Second Common Bio Medical Treatment Facility at Sy.No. 7/1, 8/1, Tana Annavaram, Tellabadu Village, Nuzendla Mandal, Guntur District for obtaining Environmental Clearance from the SEAC & SEIAA, Andhra Pradesh.

Based on the EE: RO Guntur report dated 19.10.2016 it was noted that the Total no. of Health Care Facilities (HCFs) and their bed strength as per the registering authority i.e. **The District Medical & Health Officer (DM&HO) (vide lr dt 14.10.2016) - there are 541 Nos of Private Hospitals with a Bed strength of 17,744 Nos** (excluding Government Hospitals i.e. HCFs covered under APVVP Area Hospitals, Director of Public Health and Family Welfare and Department of AYUSH).

The existing Common Bio Medical Treatment Facility (CBMWTF) in Guntur District is covering 700 Nos of Health Care Facilities (HCFs) with 13,683 bed strength (as per the BMW annual report 2016 submitted to CPCB). There are about 4061 numbers of beds uncovered by the exiting CBMWTF. There are number of Veterinary Hospitals, Dispensaries, Dental Hospitals, Ayurvedic and Homeopathic Hospitals which need to be covered under BMWM Rules, 2016.

After careful examination on the bed strength as per the registering authority i.e. **The District Medical & Health Officer (DM&HO)** and the reports dt.13.02.2017 and 17.04.2018 submitted by the JCEE: ZO-Kurnool, EE:RO-Guntur respectively, the Board is hereby issues **In-Principle Permission** for the establishment of second Bio Medical Treatment Facility at Guntur District. Further, the proponent shall obtain all the necessary Clearances including Environmental Clearance (EC) from MoEF&CC, GoI / SEIAA, AP under the relevant Environmental Laws in force.

Sd/-
Member Secretary

To
M/s. Y.J. Multi Clave,
Sri.T.Hari Krishna, Manager
H.No. 1 - 12 -52, R&B Road,
Ponnur, Guntur District - 522 124.
harikpnr@gmail.com.

Copy to:

The JCEE, ZO: Vijayawada for information and necessary action.
The EE, RO: Guntur for information and necessary action.

//T.C.F.B.O//

Ulas
24/5/18

Joint Chief Environmental Engineer
UH-IV

REGISTERED



State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh

Ministry of Environment, Forests & Climate Change,

Government of India

**D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawada-520010**

By Speed Post

Lr.No. SEIAA/AP/ GNT /IND/ 05/ 2016/ 84- 1068

Dt:10.10.2018

To

✓ Sri T. Hari Krishna, Manager,
M/s. YJ. Multiclave Bio Medical Waste Treatment Facility,
H.No.1-12-52, R&B Road,
Ponnur, **Guntur District – 522124.**
Andhra Pradesh.

Sir,

Sub: SEAC - A.P. – SEAC - A.P. – M/s. YJ Multiclave, Bio Medical Waste Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram. (V), Nuzendla (M), Guntur District, Andhra Pradesh - Terms of Reference (TOR) – Issued - Reg.

Ref: 1. Your TOR Application received on 04.05.2016 (Proposal No. SIA/AP/MIS/11338/2016).
2. T.O.Letter dated. 13.07.2016 & 23.08.2018.
3. Your lr.dt. 28.05.2018.

In continuation of the above, it is to inform that your application was examined by the State Expert Appraisal Committee (SEAC) in its meeting held on 25.08.2018. *The project proponent and their consultant M/s. ENPRO Enviro Tech and Engineers Pvt. Ltd., have attended the meeting and presented their case.*

The Committee noted that M/s.Y.J. Multi Clave proposes to establish the Common Bio-medical Waste Treatment Facility (CBMWTF) of capacity - 7000 kg/day at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh. The project proponent submitted the In-Principle permission letter from the Andhra Pradesh Pollution Control Board only. (Lr.No.1/APPCB/HO/UH-IV/BMW/In-Principle/2018, dated 23.05.2018) and in this letter it was noted

"the total number of Health Care Facilities (HCFs) and their bed strength as per the registering authority i.e., The District Medical & Health Officer (DM&HO), (vide letter , dt.14.10.2016) -- there are 541 Nos. of Private Hospitals with a Bed

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P.T.O

strength of 17,744 Nos. (excluding Government Hospitals i.e., HCFs covered under APVVP Area Hospitals, Director of Public Health and Family Welfare and Department of AYUSH). The existing Common Bio-medical Waste Treatment Facility(CBMWTF) in Guntur District is covering 700 Nos. of Health Care Facilities (HCFs) with 13,683 bed strength (as per BMW annual report 2016 submitted to CPCB) . There are about 4061 numbers of beds uncovered by the existing CBMWTF. There are number of VeterinaryHospitals, Dispensaries, DentalHospitals, Ayurvedic and HomeopathicHospitals which need to be covered under BMWM Rules, 2016."

The project proponent submitted the letter issued by Office of the District Medical & Health Officer, Guntur vide letter Rc.No. Spl./A1/DRA/2018, dated 04.06.2018. The Committee noted that the proposed project falls under Item 7(da) of the schedule of the EIA Notification 2006- Common Bio-medical Waste Treatment Facility (CBWTF).

The Committee recommended for issue of Standard Terms of Reference (TOR) with public hearing and with additional TOR: The project proponent shall comply with the Bio-medical Waste Management Rules, 2016 and its amendments and the Central Pollution Control Board Revised guidelines - 21st December, 2016., to this Common Bio-Medical Waste Treatment Facility (CBMWTF) of Capacity - 7000 kgs/day proposed at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh, without prejudice to the orders of any Hon'ble Courts.

The issue was placed before the SEIAA in its meeting held on 24.09.2018 and the Authority agreed with recommendation of the SEAC, A.P for issue of Standard Terms of Reference (TOR) with public hearing and with additional TOR.

In view of the above, you are requested to prepare EIA report based on the standard TOR & said additional TOR with Public hearing and submit to the SEAC, A.P. for appraisal. The Terms of the reference are valid for a period of three years.

Yours faithfully,
Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

//T.C.F.B.O//

P. Muna Swamy
SENIOR ENVIRONMENTAL ENGINEER (EC)



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.no-33-26-14d/2. Near sunrise hospital, pushpa hotel center,
Chalamalavari street, Kasturibaipet, Vijayawada -520 008.
Website : www.appcb.ap.nic.in

Lr.No.1/APPCB/HO/UH-IV/BMW/In-Principle/2018-

Dt: 23.05.2018

Sub:	APPCB - UH:IV - BMW - M/s. Y.J. Multi Clave, Sy.No. 7/1, 8/1, Tana Annavaram, Tellabadu Village, Nuzendla Mandal, Guntur District - <u>In-Principle Permission</u> - Issued - Reg.
Ref:	<ol style="list-style-type: none"> 1. CFE application of M/s. Y.J. Multi Clave received at RO: Guntur on 01.12.2015. 2. T.O. Lr No APPCB/VJA/GTR/3/HO/CBMWTF/2016 dt 28.12.2015. 3. Lr.No. SEIAA/AP/AP/GNT/IND 05/2016/84- dt 13.07.2016. 4. Industries request letter dt 16.07.2016. 5. District Medical and Health Officer letter dt.14.10.2016. 6. Minutes of 15th Bio Medical Waste Technical Committee Meeting held on 22.05.2018.

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This has references to the above cited, wherein you have requested the Board for issue of the In-Principle Permission for Establishment of Second Common Bio Medical Treatment Facility at Sy.No. 7/1, 8/1, Tana Annavaram, Tellabadu Village, Nuzendla Mandal, Guntur District for obtaining Environmental Clearance from the SEAC & SEIAA, Andhra Pradesh.

Based on the EE: RO Guntur report, dated 19.10.2016 it was noted that the Total no. of Health Care Facilities (HCFs) and their bed strength as per the registering authority i.e. The District Medical & Health Officer (DM&HO) (vide Lr dt 14.10.2016) - **there are 541 Nos of Private Hospitals with a Bed strength of 17,744 Nos** (excluding Government Hospitals i.e. HCFs covered under APVVP Area Hospitals, Director of Public Health and Family Welfare and Department of AYUSH).

The existing Common Bio Medical Treatment Facility (CBMWTF) in Guntur District is covering 700 Nos of Health Care Facilities (HCFs) with 13,683 bed strength (as per the BMW annual report 2016 submitted to CPCB). There are about 4061 numbers of beds uncovered by the exiting CBMWTF. There are number of Veterinary Hospitals, Dispensaries, Dental Hospitals, Ayurvedic and Homeopathic Hospitals which need to be covered under BMWM Rules, 2016.

After careful examination on the bed strength as per the registering authority i.e. The District Medical & Health Officer (DM&HO) and the reports dt.13.02.2017 and 17.04.2018 submitted by the JCEE: ZO-Kurnool, EE:RO-Guntur respectively, the Board is hereby issues **In-Principle Permission** for the establishment of second Bio Medical Treatment Facility at Guntur District. Further, the proponent shall obtain all the necessary Clearances including Environmental Clearance (EC) from MoEF&CC, GoI / SEIAA, AP under the relevant Environmental Laws in force.

Sd/-
Member Secretary

To
M/s. Y.J. Multi Clave,
Sri.T.Hari Krishna, Manager
H.No. 1 - 12 -52, R&B Road,
Ponnur, Guntur District - 522 124.
harikpnr@gmail.com.

Copy to:
The JCEE, ZO: Vijayawada for information and necessary action.
The EE, RO: Guntur for information and necessary action.

//T.C.F.B.O//

Kilasa
24/5/18
Joint Chief Environmental Engineer
UH-IV

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), Andhra Pradesh)

To,

The PROPRIETOR
YJ MULTICLAVE

24-3-13, TELAGAPALEM, PONNUR MANDAL, GUNTUR DISTRICT -
522124

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AP/MIS/11338/2016 dated 23 Sep 2021. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC21B032AP116539
2. File No.	AP GNT IND 05 2016 84
3. Project Type	New
4. Category	B1
5. Project/Activity including Schedule No.	7(d) Common hazardous waste treatment, storage and disposal facilities (TSDFs)
6. Name of Project	Y.J. Multiclave
7. Name of Company/Organization	YJ MULTICLAVE
8. Location of Project	Andhra Pradesh
9. TOR Date	10 Oct 2018

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 22/11/2021

(e-signed)
DR. P.V.CHALAPATHI RAO
Member Secretary
SEIAA - (Andhra Pradesh)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

**(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)**





State Level Environment Impact Assessment Authority (SEIAA)

Andhra Pradesh

Ministry of Environment, Forests & Climate Change

Government of India

D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamavari Street, Kasturibaipet, Vijayawad-520010

REGD.POST WITH ACK.DUE

Order No. SEIAA/AP/GNT/IND/05/2016/84/168.17/165.21

Sub: SEIAA, AP – Common Bio-Medical Waste Treatment Facility (CBWTF) of M/s. YJ Multiclave at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh - Environmental Clearance – Issued – Reg.

- I. This has reference to your application submitted through online on 23.09.2021 (SIA/AP/MIS/11338/2016), seeking Environmental Clearance for the proposed project Common Bio-Medical Waste Treatment Facility of M/s. YJ Multiclave - Proposed Common Bio-medical Waste Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh. The capital cost of the project is Rs.2.32 Crores.

The proposal is a Common Bio-Medical Waste Treatment facility Project in a total land area of **13354.6 Sq.m.** Out of that, Incinerator Plant – 1000 Sq.m, Incinerator Chimney – 16 Sq.m, Diesel Storage Area – 150 Sq.m, Effluent Treatment Plant – 450 Sq.m, Vehicle Washing Area – 200 Sq.m, Red Waste Room – 210 Sq.m, Yellow Waste Room- 210 Sq.m, Other Waste Room-180 Sq.m, Treated Waste Room-200 Sq.m, Control Room-120 Sq.m, Sterilization Room-120 Sq.m, Shredder Room-120 Sq.m, Hazardous Waste Storage Room-120 Sq.m, Administration Building-400 Sq.m, Vehicle Parking Area-400 Sq.m, Security-30.2 Sq.m, Roads and Open Spaces-4936.5 Sq.m, Greenbelt, open area – 4491.9 Sqm. D.G. set – 1 x 65 KVA. The details of capacity of CBMWF is as follows:

Common Bio-medical Waste Treatment Facility (CBWTF)- with a treatment capacity of 7 TPD, Incinerator - 330 kgs/hr, Autoclave – 250 kg/hr (750 L) and Shredder – 2 Nos. x 150 kg/hr.

- II. The source of fresh water is borewell/ external tankers. The total water requirement is 28.0 KLD (Fresh water – 15.0 KLD & Recycled water – 13.0 KLD). Out of which washings – 3.0 KLD, Scrubber for Incineration – 21.0 KLD, Domestic – 2 KLD & Greenbelt – 2.0 KLD.
- III. Quantity of waste water generated is 17.3 KLD shall be treated in ETP of capacity-----, 2.5 KLD is from washings, 13 KLD is from Incineration Scrubber, 1.8 KLD from Domestic waste water shall be sent to septic tank / soak pit/ Portable STP. The treated waste water is to be reused for scrubbing and utilities purposes.
- IV. Incinerator Ash - 90 Kg/Day shall be sent to TSDF, ETP Sludge - 15 Kg/Day shall be sent to TSDF, Glass and Plastic Waste (after Autoclave and Shredding) – 3 T/day shall be sent to Authorized recyclers, Spent Activated Carbon – 50 kg/month shall be sent to TSDF, Sharps after Autoclave and

Shredding - 5 Kg/Day shall be sent to iron foundry / to TSDF, Waste oil - 15 L/month shall be sent to Authorized Recyclers, Used batteries - 4 Nos/year shall be sent to Authorized Recyclers

The proposal has been examined and processed in accordance with EIA Notification, 2006 & its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the proposal in its meeting held on **22.10.2021 to 24.10.2021**. The issue was examined by the SEAC in its meeting held on 25.08.2018. The Committee observed the following:

The project proponent and their consultant M/s. ENPRO Enviro Tech and Engineers Pvt. Ltd., have attended the meeting and presented their case. The Committee noted that **M/s.Y.J. Multi Clave** proposes to establish the Common Bio-medical Waste Treatment Facility (CBMWTF) of capacity - 7000 kg/day at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh. Earlier, the In-Principle Permission issued by APPCB dt: 16.08.2016 based on the earlier feasibility report for issuing of the earlier TOR, the contents in the APPCB letter dt: 16.08.2016. The project proponent submitted the In-Principle permission letter from the Andhra Pradesh Pollution Control Board only. (Lr.No.1/APPCB/HO/UH-IV/BMW/In-Principle/2018, dated 23.05.2018) and in this letter it was noted

"the total number of Health Care Facilities (HCFs) and their bed strength as per the registering authority i.e., The District Medical & Health Officer (DM&HO), (vide letter . dt.14.10.2016) – there are 541 Nos. of Private Hospitals with a Bed strength of 17,744 Nos. (excluding Government Hospitals i.e., HCFs covered under APVVP Area Hospitals, Director of Public Health and Family Welfare and Department of AYUSH). The existing Common Bio-medical Waste Treatment Facility (CBMWTF) in Guntur District is covering 700 Nos. of Health Care Facilities (HCFs) with 13,683 bed strength (as per BMW annual report 2016 submitted to CPCB) . There are about 4061 numbers of beds uncovered by the existing CBMWTF. There are number of Veterinary Hospitals, Dispensaries, Dental Hospitals, Ayurvedic and Homeopathic Hospitals which need to be covered under BMW Rules, 2016."

The project proponent submitted the letter issued by Office of the District Medical & Health Officer, Guntur vide letter Rc.No. Spl./A1/DRA/2018, dated 04.06.2018.

The Committee noted that the proposed project falls under Item 7(da) of the schedule of the EIA Notification 2006- Common Bio-medical Waste Treatment Facility (CBWTF).

The Committee recommended for issue of **Standard Terms of Reference (TOR) with public hearing** and with additional TOR: : The project proponent shall comply with the Bio-medical Waste Management Rules, 2016 and its amendments and the Central Pollution Control Board Revised guidelines - 21st December, 2016., to this Common Bio-Medical Waste Treatment Facility (CBMWTF) of Capacity – 7000 kgs/day proposed at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh, without prejudice to the orders of any Hon'ble Courts.

The Committee noted that earlier SEIAA,A.P., issued Terms of Reference (TOR) with public hearing to **M/s. Y.J.Multiclave** vide Lr.No.SEIAA/AP/GNT/IND/05/2016/84-1068, Dated 10.10.2018 for the proposed Common Bio-medical Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District. **M/s. Y.J.Multiclave** vide letter dated 06.07.2021 addressed to the SEIAA,A.P., being a party to the Writ Petition No.11945 of 2019, to reject the application of the project proponent namely M/s. Sudha Enviro Logics for grant of Environmental Clearance for securing CFE and CFO from the Board and stated that

- i. The in Principle Permission was given to M/s. Y.J.Multiclave on 23.05.2018 by APPCB as directed SEIAA which is prerequisite for applying for EC.
- ii. The APPCB vide its Order No. 1/APPCB/VJA/GTR/HO/CBMWTF/2018-634, dated 17.07.2018 while rejecting the BMW-CFE application of M/s. Ravi Enviro Care,

Sy.No.394-1, 394-2, Pedanandipadu (V&M),Guntur District observed their application is a earlier one and in principle permission was accorded for establishment of 2nd CBMWTF in Guntur District.

- iii. TOR was given to M/s. Y.J.Multiclave on 10.10.2018 by SEIAA.
- iv. The Writ Petition No.11945 of 2019 filed by M/s. A.P. Environ Technologies Pvt. Ltd., against M/s. Y.J.Multiclave in the Hon'ble High Court with regard to establishment of 2nd CBMWTF in Guntur District.
- v. Public Hearing was conducted on 19.09.2019 and application I.A.No.5 of 2019 was filed to release proceedings kept in sealed cover. The same is pending for consideration.

The Standing Counsel of SEIAA,A.P., vide Lr dated 18.08.2021 informed that the W.P.No.11945 of 2019 filed by A.P. Environ Technologies against G.J. Multiclave regarding Biomedical Waste Treatment Facility in Guntur District was under stay of public hearing. All these days. Today ie.18.08.2021, the Hon'ble High Court pleased to disposed of the matter directing the State Environmental Impact Assessment Authority (SEIAA) to consider the minutes of Public Hearing with the true spirit of the said minutes and also under the scheme of environmental laws in the case of Y.J. Multi Clave in accordance with law. The project proponent submitted the EC application through online on 23.09.2021 seeking for the Environmental Clearance (EC) along with final EIA report. The project proponent and their consultant M/s. ENPRO Enviro Tech and Engineers Pvt. Ltd., have attended the meeting and presented the final EIA report along with the public hearing report. The committee noted that the project proponent presented the No.of Health Care facilities with bed strength as on 2018. The Committee after examining the project proposals, presentations, final EIA report, Hon'ble High Court orders, MoEF&CC' Notifications & OMs and Common Bio-Medical Waste Treatment Facilities (CBMWTF) guidelines and detailed deliberations, **recommended to issue Environmental Clearance** to M/s. Y.J. Multiclave to this project proposal for setting up of new CBMWTF facility of capacity - 7000 kgs/day at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District, Andhra Pradesh. The committee in the appraisal report clearly stated that they have approved Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 02.11.2021 examined the proposal and the recommendations of SEAC, and decided to issue Environmental Clearance. The SEIAA, A.P hereby **accords prior Environmental Clearance to the project** as mentioned at Para No. II under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following special, specific and general conditions.

PART-A: SPECIAL CONDITIONS:

- i. The proposal shall not attract the following Acts & Rules:
 - a. Forest Act 1980,
 - b. Wild life (Protection) Act,1972;
 - c. CRZ Notification, 2011;
 - d. The Eco sensitive areas as notified under Environment (Protection) Act,1986;
 - e. Critically polluted areas as notified by CPCB
and also shall not harm live stocks and human beings and disturb their activities.
- ii. The conditions applicable for various bio medical waste collections will be applicable to this and will be subjective to the Bio-medical waste management rules 2016 and amendments thereof.
- iii. The proponent volunteered to allocate sufficient funds to CSR activities.

- iv. The Project Proponent shall comply with the Bio-Medical Waste Management Rules, 2016 issued by the Ministry of Environment, Forest and Climate Change, Govt, New Delhi vide notification No. G.S.R.343(E), dated 2nd March 2016.
- v. The Project Proponent shall comply with the Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities issued by the Central Pollution Control Board ((Ministry of Environment, Forest and Climate Change), New Delhi on 21st December 2016.
- vi. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the proponent/representative along with the EMP.
- vii. The Project Proponent shall comply with all the conditions mentioned in the 'In-Principle' letter / CFE issued by the APPCB.
- viii. The Project Proponent shall provide bar coding for the containers and bags used for collection, transportation & storage and processing of wastes and GPS to the vehicles transporting the bio medical waste as per BMW Rules 2016.
- ix. The proponent shall provide the Effluent Treatment Plant (ETP) of 6.0 KLD, the treated effluent which is proposed for recycle, the suitable disinfection system is to be provided in addition to the ETP.
- x. The proponent shall comply with Form 1 / Form2 / EMP /EIA.

PART-B. SPECIFIC CONDITIONS:

CONSTRUCTION PHASE:

- i. Provision shall be made for the housing of the construction labour within the site with all necessary infrastructure and facilities such as safe drinking water, fuel for cooking, mobile toilets, mobile STP, medical health care, crèche etc., The housing may be in the form of temporary structures to be removed after the completion of the project. The safe disposal of wastewater and solid wastes generated during the construction phase should be ensured.
- ii. A First Aid Room shall be provided in the project both during construction and operation of the project.
- iii. All the topsoil excavated during construction activities should be stored for use in horticulture/landscape development within the project site.
- iv. Disposal of muck during construction phase should not create any adverse effect on the neighbouring communities and be disposed taking the necessary precautions for general safety and health aspects of people, only in approved sites with the approval of competent authority.
- v. Soil and ground water samples will be tested to ascertain that there is no threat to ground water quality by leaching of heavy metals and other toxic contaminants.
- vi. Construction spoils, including bituminous material and other hazardous materials, must not be allowed to contaminate watercourses and the dump sites for such material must be secured so that they should not leach into the ground water.

- vii. Any hazardous waste including biomedical waste, if any, should be disposed of as per applicable Rules & norms with necessary approvals of the Andhra Pradesh Pollution Control Board.
- viii. The diesel generator sets to be used during construction phase should be low sulphur diesel type and should conform to E (P) Rules prescribed for air and noise emission standards.
- ix. Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- x. Ambient noise levels should conform to the residential standards both during day and night as notified by the MoEF&CC, GOI from time to time. Incremental pollution loads on the ambient air and noise quality should be closely monitored during construction phase. Adequate measures should be made to reduce ambient air and noise level during construction phase, so as to conform to the stipulated standards by the CPCB.
- xi. Ready mixed concrete must be used in building construction.
- xii. Storm water control and its re-use shall be as per CGWB and BIS standards for various applications.
- xiii. Permission to draw ground water shall be obtained from the competent Authority prior to construction/operation of the project.
- xiv. Water demand during construction should be reduced by use of pre-mixed concrete, curing agents and other best practices referred.
- xv. Fixtures for showers, toilet flushing and drinking should be of low flow either by use of aerators or pressure reducing devices of sensor based control.
- xvi. Use of glass may be reduced by upto 40% to reduce the electricity consumption and load on air-conditioning. If necessary, high quality double glass with special reflective coating in window is to be used.
- xvii. Roof should meet prescriptive requirement as per Energy Conservation Building Code by using appropriate thermal insulation material to fulfill requirement.
- xviii. Adequate measures to reduce air and noise pollution during construction keeping in mind CPCB norms on noise limits.
- xix. Opaque wall should meet prescriptive requirement as per Energy Conservation Building Code which is proposed to be mandatory for all air-conditioned spaces while it is aspirational for non-air conditioned spaces by use of appropriate thermal insulation material to fulfill requirement.
- xx. The approval of the competent authority shall be obtained for structural safety of the buildings due to earthquake, adequacy of fire fighting equipments, etc. as per National Building Code including protection measures from lightening etc.

- xxi. Regular supervision of the above and other measures for monitoring should be in place all through the construction phase, so as to avoid disturbance to the surroundings.

II. Occupational Phase:

- i. The installation of the Effluent Treatment Plant (ETP) should be certified by an independent expert and a report in this regard should be submitted to the SEIAA before the project is commissioned for operation. Discharge of treated sewage shall conform to the norms & standards of the Andhra Pradesh Pollution Control Board. Effluent Treatment Plant should be monitored on a regular basis. No waste water shall be discharged outside the premises.
- ii. All necessary air pollution control equipments-venture scrubber with water quenching arrangement, bag house and mist eliminator etc., shall be provided to the incinerator. The scrubber shall be an alkaline scrubber to neutralize the gases and ensure trapping of any pollutants escaping into the environment. These control equipments will put in place to ensure compliance of emission standards as prescribed in BMW Rules, 2016 with sufficient stack height.
- iii. Sufficient vehicles shall be provided for the collection and transportation of bio-medical waste to the proposed facility.
- iv. Bio-medical waste segregated in color coded containers as per Biomedical Waste Management Rules, 2016 shall be collected from various Health Care Facilities located in the 75 km radius (covering 10,000 beds). The collected waste shall be transported in specially designed closed vehicle to the proposed CBWTF for treatment and disposal.
- v. The ash from incineration and sludge from ETP shall be disposed off in nearest TSDF.
- vi. In the incinerator only low sulphur fuel like Light Diesel Oil or Low Sulphur Heavy Stock or Diesel, CNG/LPG shall be used.
- vii. No landfill site is allowed within the CBWTF site.
- viii. Organic and biodegradable chemical and alumina shall be used around odor generation areas at regular intervals for dilution of odorant by odor counteraction or neutralize.
- ix. The facility shall ensure to use only non-chlorinated bags of handling and storing bio medical waste. In any case, the facility is not allowed to poly and plastic bags.
- x. All safety measures will be strictly followed by workers for handling of Bio medical waste bags during storage and feeding at incinerator to prevent health hazards.
- xi. Incinerator should be properly interlocked with venture scrubber to control air pollution.
- xii. Incinerated ash and the ETP sludge shall be disposed at approved TSDF and MOU made in this regard shall be submitted to the SEIAA,A.P prior to the commencement.
- xiii. Color coding for handling of waste be strictly followed as per BMW Rules, 2016.

- xiv. The facility shall install continuous online monitoring system to monitor the emissions From the stack. Periodical air quality in and around the site shall be carried out. The parameters shall include Dioxin and furan.
- xv. Proper parking facility shall be provided for employees & transport used for collection & disposal of waste materials.
- xvi. Necessary provision shall be made for firefighting facilities within the complex.
- xvii. Periodical monitoring shall be carried out in and around the facility site including VOC & HC.
- xviii. The facility shall ensure to conduct quarterly health check up of workers in the Plant.
- xix. Incineration Plants shall be operated (combustion chambers) with such temperatures, retention time and turbulence, so as to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes is less than 3%, or their loss on ignition is less than 5% of the dry weight of the material.
- xx. Transportation and handling of Bio-medical wastes shall be as per the Biomedical Waste Rules, 2016.
- xxi. The Leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
- xxii. The containers should be covered during transportation in order to prevent exposure of public to odors and contamination.
- xxiii. Operator and Facility should comply with the various provisions of Bio-medical waste management Rules, 2016 and Guidelines published by Central Pollution Control Board, Delhi from time to time.
- xxiv. Rain water harvesting for roof run-off and surface run-off, as plan submitted should be implemented. Before recharging the surface run off, pre-treatment must be done to remove suspended matter, oil and grease.
- xxv. The solid waste generated should be properly collected & segregated before disposal to the Facility. The organic waste shall be composted.
- xxvi. The D.G. Sets shall be provided with acoustic enclosures and adequate stack height as per CPCB norms. The fuel used for the diesel generator sets should be low sulphur diesel and should conform to E (P) Rules prescribed for air and noise emission standards.
- xxvii. Any hazardous waste including biomedical waste should be disposed of as per applicable Rules & norms with necessary approvals of the Andhra Pradesh Pollution Control Board.
- xxviii. The green belt design along the periphery of the plot shall achieve attenuation factor conforming to the day and night noise standards prescribed for residential land use by the

MoEF&CC, GOI/CPCB. The open spaces inside the plot should be suitably landscaped and covered with vegetation of indigenous variety. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

- xxix. Incremental pollution loads on the ambient air quality, noise and water quality should be periodically monitored after commissioning of the project.
- xxx. Application of solar energy should be incorporated for illumination of common areas, lighting for gardens and street lighting in addition to provision for solar water heating. A hybrid systems or fully solar system for a portion of the apartments should be provided by utilizing atleast 1/3rd roof area.
- xxxi. Traffic congestion near the entry and exit points from the roads adjoining the proposed project site must be avoided. Parking should be fully internalized and no public space should be utilized.
- xxii. The proponent shall comply with Energy Conservation Practices, Energy efficient practices and energy audit practices. Wherever feasible, green building concepts shall be adopted. Use of solar panels may be done to the extent possible.
- xxiii. Adequate measures should be taken to prevent odour problem from solid waste processing plant and ETP.
- xxiv. The proponent will be squarely responsible for proper implementation of solid waste management plan, conservation of Air Environment, Water quality and any other kind of health hazard or Environment Management Plan.

PART – C. GENERAL CONDITIONS:

- i. **This order is valid for a period of 7 years.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid- 19/2020/HMFW dt18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020scrupulously.
- iii. The EC order is subject to the condition of the judgment of the court cases prevailing the Hon'ble Courts. Consent for Establishment shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act before the start of any activity / Construction work at site.
- iv. The proponent shall scrupulously follow any conditions stipulated by Revenue department / Panchayat Raj / Municipal administration / local self government bodies (Gram Panchayat / Gram Secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE / CFO. The APPCB to ensure the same while according CFE/ CFO.
- v. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.

- vi. Once in a year proponent shall conduct impact analysis on environment by reputed Government Institute.
- vii. Officials from the Regional Office of MoEF&CC, Vijayawada / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office, MoE&F, Vijayawada.
- viii. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- ix. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Vijayawada, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.
- x. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1st June and 1st December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14th September, 2006.)
- xi. Personnel working in processing area should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects.
- xii. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xiii. The funds of earmarked for environmental protection measures (**Capital cost for Rs.80.0 Lakhs & Recurring cost for Rs.24.0 Lakhs/annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the SEIAA and Ministry's Regional Office located at Vijayawada.
- xiv. At least 2% of the total project cost shall be allocated for Corporate Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xv. The project proponent shall submit the copies of the environmental clearance to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xvi. The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xvii. The SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xviii. The proponent shall obtain all other mandatory clearances from respective departments before taking-up the activity.
- xix. Any appeal against this Environmental Clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xx. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxi. The SEIAA, A.P. may revoke or suspend the order, if implementation of any of the above conditions is not satisfactory. The SEIAA, A.P. reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxii. SEIAA also reserves the right to cancel the EC issued at anytime, if EC has been obtained by the proponent through suppression of any information or furnishing false information.
- xxiii. The industry shall comply with emission limits for DG sets upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 under the Environment (Protection) Amendment Rules, 2003 and G.S.R.448 (E), dated 12.07.2004 under the Environment (Protection) Second Amendment Rules, 2004. In case of DG Sets more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
- xxiv. The industry shall comply with ambient air quality standards of PM10 (Particulate Matter size less than 10 micro grams) – 100 micro gram/m³; PM 2.5 (Particulate Matter size less than 2.5 micro grams)- 60 micro gram/m³; SO₂ – 80 micro gram/m³; NO_x – 80 micro gram/m³, at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-1, dated 18.11.2009 Noise Levels:
 Day time – (6 AM to 10 PM) – 75 dB (A)
 Night time – (10 PM to 6 PM) – 70 dB (A).

- xxv. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

Sd/-
MEMBER SECRETARY,
SEIAA, A.P.

Sd/-
MEMBER,
SEIAA, A.P.

Sd/-
CHAIRMAN,
SEIAA, A.P.

To

M/s. Y J. Multiclave,
Sri Y.S.Murthy, Proprietor,
24-3-13, Telagapalem, Ponnur Mandal,
Guntur District, Andhra Pradesh-522124
Ph.No. 9177224400

Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Guntur, APPCB for information.
4. The Regional Officer, MoEF&CC, GoI, Vijayawada for kind information.
5. The Secretary, MoEF&CC, GoI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GoI, New Delhi for kind information.
7. The District Collector, Guntur District, Andhra Pradesh for kind information.



ANDHRA PRADESH POLLUTION CONTROL BOARD

D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010
Phone. No.0866-2463200, Website : <https://pcb.ap.gov.in>

Order No. APPCB/BMW/GNT/CBWTF/HO/2021

24/02/2022

Sub: APPCB – BMW - CFE – CBWTF proposed by M/s. YJ Multiclave, Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District – Application for Consent for Establishment – Rejected - Reg.,

Ref:- 1. CFE application dt. 24.12.2021.
2. RO, Guntur inspection report dt. 17.01.2022.
3. CFE committee meeting held on 18.02.2022.

In the reference 1st cited, M/s. YJ Multiclave applied for consent for establishment of Common Bio Medical Waste Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District and RO, Guntur submitted the inspection report, vide ref. 2nd cited.

The issue was placed in the CFE committee meeting held on 18.02.2022. The representatives of the operating & proposed CBWTFs and the Regional Officer, Guntur participated in the meeting through video conference.

After detailed discussions on the agenda, RO report and representations of the existing & proposed CBWTF, the Committee recommended to reject the issue of CFE to M/s YJ Multiclave for the following reasons:

1. The Hon'ble High Court in its order dated 01.10.2019 in W.P.No.14181 of 2019 and the Hon'ble NGT order dated 29.10.2021 in Appeal No.131 of 2016 directed the APPCB to conduct gap analysis studies for implementation of revised guidelines, 2016 of CPCB before allowing new CBWTF.
2. The APPCB issued work order to M/s A P Environment Management Corporation Ltd., (APEMCL) on 06.07.2021 to conduct gap analysis studies etc., and APEMCL is in the process of getting the study conducted. Based on the study report requirement of additional CBWTFs, their location, coverage area and additional bed strength to be allocated to new CBWTFs are to be decided. Till then no CFE application for establishment of new CBWTF be accepted by the Board.
3. The CPCB in its letter dated 08.03.2018 addressed to the Member Secretary, SEAC, requested to follow the criteria for setting up of new CBWTF for its location and coverage as laid down under CPCB's revised guidelines.

In view of the above, the Board is hereby rejecting the CFE application of M/s. YJ Multiclave proposing to establish a new Common Bio Medical Waste Treatment Facility at Sy.No. 7/1 & 8/1, Tana Annavaram (V), Nuzendla (M), Guntur District.

It is to inform that no construction or developmental activity should be carried out without obtaining Consent for Establishment of the Board as per Notification dated.23.12.1996, 30.04.1999 and 01.05.2004 of the Board and under Section 25 of Water (Prevention & Control of Pollution) Act 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 and the rules made there under.

KANDAVALLI VENKATESWARA RAO, CEE(KVR), O/o CHIEF ENVIRONMENTAL
ENGINEER-APPCB

To
The Occupier,
M/s. YJ Multiclave,
Sy.No. 7/1 & 8/1, Tana Annavaram (V),
Nuzendla (M), Guntur District.

Copy to

1. The Joint Chief Environmental Engineer, Zonal Office, **Vijayawada** for information and necessary action.
2. The Environmental Engineer, Regional Office, **Guntur** for information and necessary action.